

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Wednesday 29th day of August Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A./310/0948/2018

N. Sundara Moorthy,
S/o. S. Neenakandan,
Aged 60 years,
No.6/1331-7, R.S. Nagar,
Sembaruthi Street,
Virudhunagar.

.....Applicant

(By Advocate : M/s. S. Meenakshi)

VS.

Union of India Rep. by:

1. The Divisional Personnel Officer/ MDU;
Divisional Office,
Personnel Branch,
Madurai,
Southern Railways
2. Assistant Personnel Officer /M&E,
Division Office
Personnel Branch,
Madurai,
Southern Railways.

... .Respondents

(By Advocate:)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard.

2. Counsel for the applicant submits that the applicant wished to withdraw this OA as he is still in the process of collecting certain documents which are essential to establish the claim of the applicant. She has made an endorsement to this effect in the OA.
3. Keeping in view of the above submission, the OA is dismissed as withdrawn with liberty to file a fresh OA, if so advised.